

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 19TH DAY OF JULY, 2001

Original Application No.809 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Jawahir,son of Sri Sarju  
Resident of Village Baraypur  
Post Office Sarnath, P.S. Sarnath  
District Varanasi.

... Applicant

(By Adv: Shri A.K.Jaiswal)

Versus

1. Union of India through the Director General Archaeological Survey of India, janpath, New Delhi.
2. Deputy Superintendent Horticulturist Archaeological Survey of India, Agra.

... Respondents

(By Adv: Shri Ganga Ram Gupta)

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

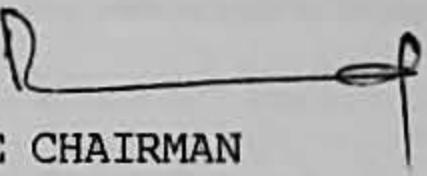
By this application u/s 19 of CAT Act 1985, the applicant has questioned the order dated 4.4.2001 by which he has been transferred from Sarnath to Kapilvastu Piparche in district Sidharth Nagar. Applicant is a class IV employee. It is submitted that he is very old and his wife is sick. It is also submitted that the transfer is against the policy laid down by the Central Government.

Before coming to this Tribunal the applicant filed a representation before Deputy Superintendent Horticulture, Archaeological Survey of India, Agra. It is submitted that the representation is still pending and has not been decided.

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Considering the facts and circumstances, this OA is disposed of finally with the direction to the respondent no.2 to decide the representation of the applicant by a reasoned order within a month from the date a copy of this order is filed. To avoid delay it shall be open to the applicant to file a fresh representation alongwith the order. In case the applicant has not been relieved he shall be allowed to continue at Sarnath for a period of six weeks or till the order is passed on the representation, which ever is earlier. No order as to costs.

Copy of this order shall be given within a week.



VICE CHAIRMAN

Dated: 19.7.2001

Uv/